

## IDBI Bank Ltd Vs Asian Natural Resources India Ltd

**Court:** National Company Law Tribunal, Indore Bench

**Date of Decision:** Dec. 9, 2021

**Acts Referred:** Insolvency and Bankruptcy Code, 2016 " Section 7

**Hon'ble Judges:** Madan B. Gosavi, Member (J); Ajai Das Mehrotra, Member, (J)

**Bench:** Division Bench

**Advocate:** Nipun Singhvi, Pragati Tiwari, Abhishek Nagori

**Final Decision:** Disposed Of

### Judgement

IA/214(MP)2021

This application is filed by the Liquidator for extension of the liquidation period by one year.

We heard the Learned Counsel for the Liquidator and perused the resolution passed by the, Stakeholder's, Committee, approving, the,

extension. Some, litigation, is, still pending, against, the, Corporate, Debtor. At, this, stage, the, liquidation,

period, is extended by six months from today with liberty to move a fresh application.

With the above directions, IA/214(MP)2021 is partly allowed and disposed of.